

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3237  
ANSWERED ON:11.02.2014  
RESERVATION IN PRIVATE SECTOR  
Dhanaplan Shri K. P.

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to provide reservation for Scheduled Castes, and Classes in the private sector;
- (b) if so, the details and the present status thereof;
- (c) whether the Government has any organisations in this regard; and any consultation with corporate houses and
- (d) if so, the details thereof and the reaction of these corporate houses and organisations thereto; and
- (e) the time by which such provision is likely to be made and implemented in the private sector?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI MANIKRAO HODLYA GAVTT)

(a) to (e): The National Common Minimum Programme (NCMP), 2004 of the United Progressive Alliance (UPA) Government stipulated that 'the UPA Government is very sensitive to the issue of affirmative action, including reservation in the private sector. It will immediately initiate a national dialogue with all political parties, industry and other organizations to see how best the private sector can fulfill the aspiration of SC and ST youth'

A high level Coordination Committee has been constituted in October 2006, to carry forward the dialogue with the Industry on Affirmative Action in the Private Sector. It has been holding meeting with the apex Chambers from time to time. Federation of Indian Chamber of Commerce Industry Associated Chamber of Commerce and Industry, of India and Confederation of Indian Industry have developed their respective Codes of Conduct on affirmative action for adoption by their members. These Codes of conduct provide, inter alia, for inclusive policies and non-discrimination. The progress made by the Apex Chambers in regard is reviewed in the meeting of the Coordination Committee.